

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *37**

TO BE ANSWERED ON THE 05TH FEBRUARY, 2019/ MAGHA 16, 1940 (SAKA)

CIRCULATION OF FAKE CURRENCY

***37. ADV. NARENDRA KESHAV SAWAIKAR:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the circulation of Fake Indian Currency Notes is steadily increasing in the border areas of the country;

(b) if so, the details thereof, particularly after demonetisation;

(c) whether the Government has taken steps to strengthen the agencies to curb such criminal activities in the border areas; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION No. *37 BY ADV. NARENDRA KESHAV SAWAIKAR TO BE ANSWERED ON 05th FEBRUARY, 2019 ON CIRCULATION OF FAKE CURRENCY.

(a): No, Madam.

(b): The question does not arise.

(c) & (d): Yes, Madam. The Intelligence and security agencies of Central and State Governments keep a close watch on the elements involved in the circulation of fake currency in the country and take action on any reported violation of law. The Central Government has taken various measures to check the smuggling and circulation of FICN into the country, which inter alia, includes:-

(i) The security at the international borders has been strengthened by using surveillance technology, deploying additional manpower for round the clock intensive patrolling, establishing observation posts along the international border and erection of border fencing.

(ii) FICN Coordination Centre (FCORD) has been established by the MHA to share intelligence/ information among the different security agencies of the states/ central government to counter the problem of circulation of FICN in the country. A Terror Funding and Fake Currency Cell (TFFC) has also been created in NIA to investigate terror funding and FICN cases.

(iii) The Unlawful Activities (Prevention) Act, 1967 has been amended to include the production or smuggling or circulation of High Quality Counterfeit Indian paper currency, coin or any other material as a terrorist act.

(iv) A Memorandum of Understanding (MoU) has been signed between India and Bangladesh to prevent and counter smuggling and circulation of FICN.
